

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) The average quantum of waste collected in statutory urban towns including cantonment boards in the country is about 1.45 lakh Tonne Per day and rural share is about 3 to 4 lakh Tonne Per Day of organic/recyclable solid waste.

(d) and (e) Under Swachh Bharat Mission, the segregated wet waste is processed through composting, vermi-composting, anaerobic digestion or bio-methanisation. Similarly, from the segregated dry waste, valuables are recovered and recycled and the balance combustible portion is treated by using incineration, gasification, pyrolysis, pelletization and other thermal processes. Finally the inert remaining unutilized is dispatched to scientific landfill sites.

(f) Yes Sir. At the onset of the mission (2014), the waste processing was only about 19% which has increased to 33.15% as on June 30, 2018.

Construction of flats in Noida

2604. SHRI BHUBANESWAR KALITA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether about 400 citizens had booked flats in the Group Housing Scheme in Sector – 86, Noida after obtaining necessary approval from the authorities;

(b) whether construction of these flats was suddenly stopped in 2013 by Noida authority adversely affecting the dreams of home buyers, many of them linking senior citizens; and

(c) if so, whether Government proposes to take up the matter with the State Government of Uttar Pradesh particularly in view of recent judgement of Supreme Court in such cases so that the home buyers do not feel duped/cheated?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) Ministry of Housing and Urban Affairs does not maintain information about the various housing projects of any State/ Union Territory. As per provisions of the Real Estate (Regulation and Development) Act, 2016 (RERA), the 'appropriate Government' *i.e.* States/Union Territories (UTs) is to establish the Real Estate Regulatory Authority to regulate and develop the real estate sector in the concerned States/UTs.

The Real Estate Regulatory Authority of the concerned State/UT is required to publish and maintain a website of records for public viewing of relevant details of all real estate projects for which registration has been given.

Chapter 8 of RERA empowers the Real Estate Regulatory Authorities, Appellate Tribunals and Adjudicating Officers to impose interest, penalty, compensation and imprisonment, as the case may be, on the defaulting promoter or Agent in case of contravention of the provisions of RERA or the rules or regulations made thereunder.

Anti-encroachment drives in national capital

2605. SHRI RAJ KUMAR DHOOT: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether Government is aware that the sealing and anti-encroachment drives in the National Capital has rendered thousands of hawkers and vendors workless forcing them and their families to starve and ultimately commit suicide;

(b) is so, the details thereof; and

(c) the remedial measures that Government has taken or proposes to take to protect the livelihood of hawkers and vendors of the National Capital?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) No such incident has been brought to the notice of this Ministry by any of the local body or Authority in Delhi.

(c) In order to protect the rights of urban street vendors and to regulate street vending activities, this Ministry is administering an Act, namely "The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014". The Act, *inter alia*, provides for protection of livelihood of street vendors and prevention of their harassment besides regulating their activities by providing for their rights and obligations. As per the provisions of this Act, Government of National Capital Territory of Delhi has notified 'The Delhi Street Vendors (Protection of Livelihood and Regulation of Street Vending) Rules, 2017', on 10.01.2018.

Amount spent on swachh bharat mission

2606. SHRI P. L. PUNIA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) the total amount spent on Swachh Bharat Mission during 2015-16, 2016-17 and 2017-18 category/head-wise; and

(b) the details of categories/heads under which money was spent during that period?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) The details of the total